has very rightly observed that people undergo lot of suffering due to this erosion problem. Is the hon. Minister contemplating to have an inter-disciplinary study of the problem, and secondly does he desire to direct the State Governments to take sufficient measures for rehabilitation of the villages already eroded ? The hon. Minister for Irrigation is also sitting here, will he also initiate some Central scheme or give some such instructions so that the eroded villages are rehabilitated ? The Ministries of Finance, Planning, Agriculture and Irrigation may sit together and carve out a scheme so that this problem is solved ?

SHRI YOGENDRA MAKWANA : This is a very vital issue and therefore tee Government has formed a National Land Board as an apex body, and every State has a State Land Use Board. All these matters are considered and discussed in this body and there is a close coordination between the State and the Centre because all the concerned State Ministers are Members of this Board. There is a National Land Resources Conservation and Development Commission. This Commission prepares the agenda to discuss these problems. There are 6 experts also on that Commission. They identify the problems and suggest remedial measures. As far as land is concerned, it has to be done by all State Governments.

श्री डी० पी० यादव : आप कोआर्डिनेशन करेंगे या नहीं — यह बताइये ।

SHKI YOGENDRA MAKWANA : We will consider it.

(*Interruptions*)

MR. DEPUTY-SPEAKER : It is all right now. Next question. Shri Mool Chand Daga.

SHKI D.P. YADAV : A half-an-hour discussion is needed on this.

MR. DEPUTY-SPEAKER : You give a separate notice ; it can be considered.

PROF. K.K. TEWARY : We demand half-an-hour discussion on this. (*Interruptions*)

MR. DEPUTY-SPEAKER : You give me notice. I will consider half-an-hour discussion.

SHRI YOGENDRA MAKWANA : During the Demands of the Ministry, this can be discussed.

वन-क्षेत्र में वृद्धि

*514. **श्री मूल चन्द डागा** : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) 1952 में बनाई गई राष्ट्रीय वन नीति के लक्ष्य क्या थे और उसके बाद वनों के अन्तर्गत लाये गये क्षेत्र में कितनी वृद्धि हुई है ;

(ख) 1952 में वनों का क्षेत्रफल कितना था और इनके विकास पर कितनी धनराशि खर्च की गई है और इस समय वनों का कुल क्षेत्रफल कितना है ; और

(ग) छठी पंचवर्षीय योजना के दौरान वन नीति के अन्तर्गत कुल कितनी धनराशि खर्च की गई है, वनों के अन्तर्गत कितना क्षेत्रफल शामिल किया गया है तथा प्रत्येक राज्य में कितनी धनराशि खर्च करने का प्रस्ताव है एवं उसके परिणामस्वरूप राज्यवार कितने क्षेत्र को वनों के अन्तर्गत लाने का विचार है ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). The main objectives of the National Forest Policy formulated in 1952 are :

(1) Evolving a system of balanced and complementary land use ;

(2) Checking soil erosion ;

(3) Establishment of tree lands ;

(4) Increasing supplies of grazing, small wood, and firewood ; and

(5) Ensuring sustained supplies of timber and other forest produce for national needs ; and

(6) Realisation of revenue consistent with the fulfilment of above mentioned objectives.

The forest area of the country, which was about 72 million hectares in 1952 is now estimated to be about 75 million hectares. A total amount of about Rs. 483.22 crores was spent between 1951-52 and 1979-80 under different plan schemes for the development of forests and an area of about 35.57 lakh hectares was covered.

(c) The total outlay for the forestry sector in the Sixth Five Year Plan is Rs. 692.49 crores. It is expected that about 21.47 lakh hectares of area would be covered by various afforestation and social forestry schemes during the plan period (1980-85).

Details for each State/Union Territory are given in the statements placed on the Table of the Sabha.

Statement

Outlay and Targets of States/Union Territories during VIth Five Year Plan

Outlay (Rs. in lakhs)
Target (in hectares)

State/ Union Territory	Social Forestry		Production Forestry	
	Outlay	Target	Outlay	Target
1	2	3	4	5
1. Andhra Pradesh	500.00	88,155	250.00	25,000
2. Assam	150.00	7,200	500.00	48,115
3. Bihar	527.00	36,836	290.00	38,000
4. Gujarat	6522.70	113,940	657.40	35,500
5. Haryana	929.00	46,767	158.00	4,875
6. Himachal Pradesh	750.00	34,930	800.00	49,300
7. Jammu and Kashmir	650.00	35,000	100.00	10,250
8. Karnataka	1000.00	46,260	179.94	11,520
9. Kerala	197.00	13,045	460.00	38,077
10. Madhya Pradesh	2355.00	118,500	900.00	47,000
11. Maharashtra	3375.00	165,000	250.00	20,000
12. Manipur	198.00	6,806	145.00	8,580
13. Meghalaya	130.00	11,500	120.00	8,720
14. Nagaland	65.00	6,900	161.00	8,050

1	2	3	4	5
15. Orissa	500.00	125,800	200.00	56,500
16. Punjab	535.00	39,200	340.00	17,000
17. Rajasthan	1178.00	83,323	—	—
18. Sikkim	150.00	2,700	90.00	3,500
19. Tamil Nadu	4200.00	103,000	916.00	14,000
20. Tripura	99.90	1,140	400.00	21,160
21. Uttar Pradesh	4875.00	60,600	1940.00	69,200
22. West Bengal	938.00	85,115	350.00	34,995
Total States :	29,820.30	1,231,717	9,207.34	569,342
1. A and N Islands	6.35	800	243.90	1,400
2. Arunachal Pradesh	154.00	26,000	130.00	18,800
3. Chandigarh	5.50	1,790	—	—
4. D and N Haveli	25.80	1,000	22.00	1,500
5. Delhi	60.00	1,300	—	—
6. Mizoram	66.40	600	250.00	20,000
7. Goa, Daman and Diu	40.00	583	178.00	13,000
8. Pondicherry	10.00	80	—	—
Total Union Territories :	368.05	32,153	823.90	54,700
Centrally Sponsored Scheme :	5000.00	2,60,000	—	—
All India Total :	35,188.35	1,523,870	10,031.24	624,042

Statement Showing Expenditure from 1980-81 to 1982-83 and the Area Planted.

State/ Union Territory	Expenditure* (Rs. in lakhs)	Achievements (hectares)	
	Social and Production Forestry	Social Forestry	Production (∠) Forestry
1	2	3	4
Andhra Pradesh	572.94	49,533	16,565
Assam	1807.62	11,060	32,864
Bihar	1093.22	36,553	4,834
Gujarat	4794.12	60,543	17,300
Haryana	751.00	35,447	2,101
Himachal Pradesh	1676.00	19,778	22,079
Jammu and Kashmir	701.00	8,993	3,730
Karnataka	1622.34	28,128	37,430
Kerala	916.78	7,619	50,256
Madhya Pradesh	2063.00	100,317	31,191
Maharashtra	1392.03	63,195	10,775
Manipur	243.42	1,515	3,175
Meghalaya	297.71	5,030	2,200
Nagaland	296.33	9,182	4,348
Orissa	839.26	50,545	7,850
Punjab	822.00	24,920	38,860
Rajasthan	895.23	39,850	Nil
Sikkim	319.11	1,799	2,097
Tamil Nadu	2918.29	90,005	N.A.
Tripura	585.77	2,598	7,000
Uttar Pradesh	4191.00	82,958	10,922

1	2	3	4
West Bengal	1316.24	38,881	9,544
Union Territories			
A and N Islands	N.A.	368	7,560
Arunachal Pradesh	616.60	6,566	830
Chandigarh	N.A.	200	460
Dadra and Nagar Haveli	N.A.	631	640
Delhi	31.44	128	Nil
Goa, Daman and Diu	N.A.	235	1,762
Mizoram	329.97	4,855	16,800
Pondicherry	N.A.	206	Nil
		781,638	3,43,173

* Provisional figures (Working Group Reports)

(∠) Annual Plan (1984-85) figures.

श्री मूल चन्द डागा : उपाध्यक्ष महोदय, माननीय मंत्री जी सदन को मिस-लीड कर रहे हैं। श्री नारायण चन्द पाराशर द्वारा 1982 में पूछे गए प्रश्न के उत्तर में कहा है—

> "The total area under forest has increased from 71.80 million hectares in 1950-51 to 75.06 million hectares in 1980-81."

लेकिन आज के उत्तर में आपने जवाब दिया है—

> "The forest area of the country, which was about 72 million hectares in 1952 is now estimated to be about 75 million hectares."

आपने 483.22 करोड़ रुपया खर्च किया। आप कह रहे हैं—1982 में 75 मिलियन हैक्टेअर फारेस्ट था, लेकिन इतना रुपया खर्च करने के बाद वह घट गया, 6 परसेन्ट घट गया, ऐसी हालत में वह रुपया कहां गया—कैसे घट गया ?

आपने घोषणा की थी इस सदन के प्रांगण में नई वन-नीति रखी जायगी, 1983 से वह आपके विचाराधीन है, 1984 चल रहा है, उस पर कब तक विचार चलता रहेगा ? सरकार की ओर से वनों पर रुपया खर्च हो रहा है, लेकिन जंगल कम होते जा रहे हैं। जहां-जहां इरोजन हो रहा है, उनका चिल्लाना वाजिब है, गंगा के किनारे के इलाके और बिहार वाले क्षेत्र रेगिस्तान बन जाएंगे। कैसे आप इस समस्या का समाधान करेंगे ?

श्री योगेन्द्र मकवाना : जहां तक फारेस्ट

पालिसी का सवाल है—फारेस्ट पालिसी बनाने के लिए हमें कई डिपार्टमेंट्स को कन्सल्ट करना पड़ता है और उनकी जो सजेश्चन्ज आती हैं उनके मुताबिक उसको माडिफाई करना पड़ता है। उसके बाद वह प्राइम मिनिस्टर्ज सैक्रेटेरियट में जाती है, उसके बाद सैक्रेटरीज की कमेटी के पास जाती है। इस वक्त यह सैक्रेटरीज की कमेटी के पास है, वहां से यह कैबिनेट के पास जाएगी। जब कैबिनेट एप्रूव करेगी, उसके बाद वह पालिसी बनेगी।

दूसरी बात—फारेस्ट कितना बढ़ा है···

श्री मलिक एम० एम० ए० खां : रुपया ज्यादा खर्च हुआ है, लेकिन फारेस्ट कम हो गया है।

श्री योगेन्द्र मकवाना : कम नहीं हुआ है, बढ़ा है।

श्री मूल चन्द डागा : यह आपका जवाब है, मेरा जवाब नहीं है।

श्री योगेन्द्र मकवाना : 1950-51 में फारेस्ट 71.80 मिलियन हैक्टेअर था। 1960-61 में 68.96 मिलियन हैक्टेअर था। 1970-71 में यह बढ़कर 74.83 मिलियन हैक्टेअर हो गया और 1980-81 में यह 75.06 मिलियन हैक्टेअर था।

श्री मूल चन्द डागा : आपने जवाब में जो कहा है, उसका क्या हुआ ?

SHRI SATISH AGARWAL : What about the discrepancy with regard to the figures mentioned in this question ?

SHRI MOOL CHAND DAGA : Why should he not say clearly, Sir ?

श्री मूल चन्द डागा : आपके अफसरों ने जो डाटा किया है आप उस पर क्यों जाते हैं, आप बैसाखियों के आधार पर क्यों चलते हैं ? आपने अपने जवाब में क्या कहा है ?

MR. DEPUTY-SPEAKER : He has said about some discrepancy, that also you can clarify.

SHRI YOGENDRA MAKWANA : There is some difference between the Forest Department's figure and land survey statistics. According to them it is 74.89 million hectares. But so far as the land survey statistics are concerned, because the total land mass of the country is 329 million hectares, so they go on deducting from this figure of 329 million hectares and have arrived at the figure of 67.44 million hectares. So, there is some variation between the two figures—one given by the Forest Department and another is the land use statistics. We go by the figures of the Forest Department, which is 74.89 million hectares.

श्री मूल चन्द डागा : मेरा दूसरा सवाल यह है कि पहली पंचवर्षीय योजना में फारेस्ट सेक्टर में इन्वेस्टमेंट के लिए आपका जो टोटल बजट था, वह 21.5 परसेन्ट था, दूसरी प्लान में वह 21.2 परसेन्ट था, तीसरी प्लान में 46 परसेन्ट था और पांचवीं प्लान में 89 परसेन्ट था। अब आपका जो टोटल आऊट ले आन फोरेस्ट रहा एगेन्स्ट देट परसेन्टेज, उसके आंकड़े मैं आपको बताऊंगा। वह 0.43 परसेन्ट पहली प्लान में था, फिर 0.46 परसेन्ट था, फिर 0.54 परसेन्ट और उससे अगली प्लान में 0.61 परसेन्ट था और अब वह है 0.10 परसेन्ट एण्ड इट इज गोइंग टू बी .25 परसेन्ट। क्या मैं यह मानूं कि फौरेस्ट्स के मामले में सरकार की नीति यह है कि जो धनराशि लगती है, वह दिनोंदिन कम हो रही है और इसके कारण इरोजन और दूसरी बड़ी समस्याएं खड़ी हो जाएंगीं। आपकी फीगर्स यह बताती हैं और हर प्लान में आपका परसेन्ट धीरे-धीरे कम होता जाता है ?

श्री योगेन्द्र मकवाना : पहले प्लान में एलोकोशन जो था, वह कम था लेकिन अब काफी बढ़ा दिया है। छठी प्लान में हमने फौरेस्ट्स के लिए काफी राशि बढ़ाई है।

In the First Plan it was Rs. 128.33 lakhs, Second Plan Rs. 686.21 lakhs, Third Plan Rs. 2,112.69 lakhs, Fourth Plan Rs. 4,434 lakhs and Fifth Plan Rs. 10,728 lakhs. In

all the Plans it has been increased. Coming to the percentage for forestry, in the First Plan it was 0.39 per cent, Second Plan 0.46 per cent, Third Plan 0.53 per cent, Fourth Plan 0.54 per cent and Fifth Plan 0.51 per cent. In the annual plan for 1979-80 it was 0.54 per cent and in the Sixth Plan it is 0.71 per cent. These are the authentic figures. I do not know from where Shri Daga got his figures.

SHRI NARAYAN CHOUBEY : Sir, the Hon. Minister is giving figures which show that forest area is increasing, but in fact every one of us knows from experience that the deforestation has taken place to such an extent that the so-called area under forest might have been increased, but if you calculate the number of trees that were covering our soil ten years ago and now, it will prove otherwise. So, I would like to ask the Hon. Minister, can he give the figures of the number of trees covering our soil ten years ago and now to prove this fact ?

SHRI YOGENDRA MAKWANA : Sir, the forest area is always given in terms of hectares and not in terms of the number of trees. It is physically impossible to count the number of trees all over the country.

श्री दलबीर सिंह : उपाध्यक्ष महोदय, आप फारेस्ट को राज्य सूची से हटाकर समवर्ती सूची में शामिल करने जा रहे हैं। उपाध्यक्ष महोदय, सारे हिन्दुस्तान में पांच हजार से ज्यादा ऐसे विलेजिज हैं जो फौरेस्ट के अन्दर आते हैं और जिनमें सदियों से आदिवासी निवास करते हैं। पिछले सत्र में माननीय मंत्री जी ने आश्वासन दिया था कि वे राज्यों और केन्द्रशासित प्रदेशों के राजस्व और वन मंत्रियों की बैठक बुलवाएंगे और फौरेस्ट डिपार्टमेंट में रिकार्ड दुरुस्ती करवाएंगे। मैं पूछना चाहता हूं कि इस सम्बन्ध में अब तक क्या हुआ है ?

इस सम्बन्ध में मंत्री जी से मेरा यह निवेदन है कि चार या पांच लाख आदिवासी वनों में निवास करते हैं जिनको कि खेती करने से रोक दिया गया है। वे आजकल बेकार घूमते हैं। क्या आप उनको लम्बी लीज पर खेती करने के लिए जमीन दिलवाएंगे या नहीं ?

SHRI YOGENDRA MAKWANA : Sir, there are two aspects to the problem. One is that there is encroachment on the reserved forest land and the other is giving certain benefits of the forests to the tribals.

So far as the second part is concerned—giving benefit of collection of minor forest produce, removal of the contractors from the forests etc.—this is included in the new forest policy and we are going to protect the interests of the tribals.

So far as the first part of the problem is concerned i.e. encroachment of the reserved forest area, I would like to say that it is not possible to permit the encroachers to stay on the forest land.

श्री कमल नाथ झा : उपाध्यक्ष महोदय, आजकल जंगल भी कट रहा है और जंगल में रहने वाला आदिवासी भी बर्बाद हो रहा है।(**व्यवधान**)

MR. DEPUTY-SPEAKER : You cannot expect all details in answer to a question. You write to him or see him.

SHRI M.M. LAWRENCE : Mr. Deputy-Speaker, Sir, there is an important question regarding this.

MR. DEPUTY-SPEAKER : Definitely. You don't raise it unless it is an important question.

SHRI M.M. LAWRENCE : It is a very important question. The hon. Minister was telling that no encroachment will be allowed in the forest land. I am coming from Kerala, I represent Idukki which is very much comprised of forest land. Recently, a report came in the papers that the Government have given sanction to Kerala Government to give away about 2 lakh hectares of forest land to the encroachers because the Kerala State Government was pressurised by one of the constituent parties of Kerala, viz, Kerala Congress (J). To keep that Party inside the United Front of Kerala State, now the Central Government has given sanction to give away about 2 lakh hectares of forest land. The real farmers, who are small holders

are there. They are not encroachers, they have been cultivating the land for the last so many years. Our Party has also been asking the Government to give those real farmers who are cultivating the land at the rate of 2 hectares of land....as per the Kerala Land Reforms Act.

MR. DEPUTY-SPEAKER : Put your question.

SHRI M.M. LAWRENCE : But as per the request of the State Government, Central Government have given sanction to the State Government to give forest land for political purposes, to the big encroachers who have been keeping hundreds of hectares of land in their hands for so many years. Even now they are encroaching. Under what law was this forest land given ? There is an Advisory Committee as per the Central Forest Act which takes decisions on that. Only as per the decision of that Committee, the Central Government can take a decision about giving away this forest land. Is it conducive to the policy of the Central Government to give away this forest land ?

SHRI YOGENDRA MAKWANA : I have explained the policy of the Central Government. There are conflicting views on both the sides. Some Members, particularly, the Tribal Members, want that the encroachers should be allowed to remain on the land and the forest land should be given to them. There is another view that they should be evicted and the land should be restored again to the forests and the plantation should be made. Now, the Government of India is of the opinion that no encroacher should be allowed on the reserve forest land and the forests should be preserved and conserved. But there are some cases where there were tribals who were occupying the forest land and for many many years they were cultivating the lands and they were holding the lands. In some such cases the Government has regularised and the land is given to those who were occupying it. In Kerala also it so happened that the land was occupied since so many years and the Government has now regularised it. There is nothing wrong in that.

श्री राम विलास पासवान : उपाध्यक्ष महोदय, मकवाना साहब को पता नहीं कहां से इनफारमेशन मिला है लेकिन मैं आपके जवाब को चेलेंज करता हूं। जो शेड्यूल ट्राइब के लोग थे, आदिवासी लोग थे, उनको इस वन नीति ने जितना तबाह किया है, उतना किसी नीति ने नहीं किया। इतने फ्रस्ट्रेटेड हो गए हैं लोग, हजारों और लाखों की संख्या में बेघरबार हो गए हैं। कल तक जो उनका जमीन के उपयोग से जीवनयापन चलता था, उसको हटा दिया गया है और फारेस्ट आफीसर की मरजी पर आज वह जिंदा रहता है। छोटा नागपुर, संथाल परगना पश्चिमी बिहार में भयंकर तौर पर असंतोष है। यह असंतोष कभी भी उग्र रूप ले सकता है। मंत्री जो ने कहा है कि जमीनों को रेगुलाइज कर दिया गया है, लेकिन यह सही नहीं है। क्या सरकार उसको पूरी तरह से रेगुलाइज करेगी। दूसरा मैं सरकार से यह जानना चाहता हूं कि वृक्षारोपण कार्यक्रम में करोड़ों रुपए का जो घोटाला हुआ है, क्या इसकी जानकारी सरकार को है। अगर है तो सरकार ने उस पर क्या कार्यवाही की है ?

श्री योगेन्द्र मकवाना : मुझे लगता है कि माननीय सदस्य मेरे जवाब को समझ नहीं पाए। मैंने यह नहीं कहा कि सब जगह रेगुलाइज हो गया है। मैंने यह कहा है कि कई जगह पर सालों से उसपर कब्जा करके बैठे थे। कई जगह हमने रेग्युलराइज किया है। हम तो केरल की बात कर रहे थे और माननीय सदस्य बिहार के बारे में पूछ रहे हैं। किसी जगह पर किया है और किसी जगह पर नहीं किया है क्योंकि वह मेरिट पर डिपेन्ड करता है। पहले यह देखना पड़ता है कि वह जमीन कैसी है, उस पर प्लान्टेशन हो सकता है या नहीं और कितने सालों से उस पर कब्जा है। मैं यह नहीं कह सकता कि उस जगह को रेग्युलराइज किया जायेगा। बहुत मुश्किल है, ऐसा नहीं कर सकते।

MR. DEPUTY-SPEAKER : Question Hour is over.